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ARUNACHAL PRADESH
LEGISLATIVE ASSEMBLY SECRETARIAT
ITANAGAR

NOTIFICATION

The 4th March, 2020

No. LA/Bill-3/2020.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 4th March, 2020 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

BILL NO. 3 OF 2020

(As introduced in the Legislative Assembly on 4th March, 2020)

THE ARUNACHAL PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) BILL, 2020

A

BILL

further to amend the Arunachal Pradesh Fiscal Responsibility and Budget Management Act, 2006 (Act No. 4 of 2006).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy -first year of the Republic of India as follows :

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| <p>(1) This Act may be called the Arunachal Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2020.</p> <p>(2) It shall be deemed to have come into force with effect from 1st March, 2020.</p> <p>2. In the Arunachal Pradesh Fiscal Responsibility and Budget Management Act, 2006 (Act. No. 4 of 2006), in section 4, sub-section (3), after clause (g), the following clause shall be added :</p> <p>“(h) There shall be one-time special dispensation during 2019-20 in availing additional borrowing of rupees eight hundred seven crore only, beyond the State's eligibility”.</p> | <p>Short title and commencement.</p> <p>Amendment of Section 4.</p> |
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Dated Itanagar,
the 4th March, 2020.

K. Habung
Secretary,
Legislative Assembly,
Arunachal Pradesh, Itanagar.